

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 29/2011

Sub: Petition under Section Electricity Act, 2003 and CERC (Terms and conditions of tariff) Regulations, 2009 and Irrational and unlawful decision of the Western Region Power Committee to saddle Jindla Power Limited with the burden of sharing of transmission charges for the inter-regional links between Western Region and other region on proportionate basis.

Date of hearing : 21.4.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, Raigarh

Respondents : Gujarat Urja Vikas Nigam, Vadodara
Madhya Pradesh Power Trading Co. Ltd., Jabalpur
Chhattisgarh State Power Distribution Co. Ltd., Raipur
Maharashtra State Electricity Distribution Co. Ltd.,
Mumbai
Maharashtra State Electricity Transmission Company,
Mumbai
Gujarat Electricity Transmission Company,
Vadodara
Electricity Deptt., Govt. of Goa, Panjim
Electricity Deptt., UT of Daman and Diu, Daman
Electricity Deptt., UT of Dadra and Nagar Haveli
Power Grid Corporation of India Ltd., Gurgaon
Western Regional Power Committee, Mumbai

Parties present : Shri Snehal Kakrania, Advocate for petitioner
Shri P.J.Jani, GUVNL
Shri Manoj Dubey, MPPTCL
Shri Manjit Singh, WRPC

Learned proxy counsel for the petitioner submitted that the senior counsel appearing in this matter was not able to attend the hearing due

to some prior commitment. He accordingly, requested to list the petition on 24.5.2011.

2. The Commission accepted the request.

3. The representative of the MPPTCL requested for one week time to file its reply. The request was allowed.

4. The Commission directed the MPPTCL to file its reply, latest by 29.4.2011 with advance copy to the petitioner. The Petitioner was directed to file its rejoinder on the reply of MPPTCL, latest by 10.5.2011 with copy to the respondent.

5. The petition shall be re-notified for hearing on 24.5.2011.

SD/-

(T.Rout)

Joint Chief (Law)